Telephone No.: 040-23547532; Fax No. 040-23548243, CIN: L24230TG1981PLC003201; Website: www.natcopharma.co.in Contact Person: Chekuri Venkat Ramesh, Company Secretary and Compliance Officer, E-mail: investors@natcopharma.co.in

PUBLIC ANNOUNCEMENT

FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS/BENEFICIAL OWNERS OF EQUITY SHARES OF NATCO PHARMA LIMITED FOR THE BUYBACK OF EQUITY SHARES FROM THE OPEN MARKET THROUGH STOCK EXCHANGE(S) UNDER THE SECURITIES AND EXCHANGE BOARD OF INDIA (BUY-**BACK OF SECURITIES) REGULATIONS, 2018, AS AMENDED**

This public announcement ("Public Announcement") is being made pursuant to the provisions of Regulation 16(iv)(b) and other applicable provisions of the Securities and Exchange Board of India (Buy-Back of Securities) Regulations 2018, for the time being in force including any statutory modifications and amendments thereto from time to time ("Buyback Regulations") and contains the disclosures as specified in Schedule IV to the Buyback Regulations read with Schedule I of the Buyback Regulations.

Certain figures contained in this Public Announcement, including financial information, have been subjected to rounding-off adjustments. In certain instances (i) the sum or percentage change of such numbers may not conform exactly to the total figure given; and (ii) the sum of the numbers in a column or row in certain tables may not conform exactly to the total figure given for that column or row

OFFER TO BUYBACK EQUITY SHARES OF NATCO PHARMA LIMITED ("COMPANY") OF FACE VALUE OF Rs. 2/- (RUPEES TWO ONLY) EACH ("EQUITY SHARES") FROM THE OPEN MARKET THROUGH STOCK

Part A - Disclosures in accordance with Schedule I of the Buyback Regulations

- 1. DETAILS OF THE BUYBACK OFFER AND OFFER PRICE
- 1.1. Pursuant to the provisions of Sections 68, 69, 70 and other applicable provisions, if any, of the Companies Act, 2013 read with the Companies (Share Capital and Debentures) Rules. 2014 (to the extent applicable) (hereinafter referred to as the "Share Capital Rules") and other relevant rules made thereunder as amended from time to time (together the "Companies Act") (including any statutory amendment(s) modification(s) or re-enactments from time to time), the provisions of the Buyback Regulations, the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended ("Listing Regulations") (including any statutory amendment(s) modification(s) or re-enactments from time to time) and Article 4(b) of the Articles of Association of the Company, and subject to such other approvals permissions, consents, exemptions, and sanctions of the Securities and Exchange Board of India ("SEBI"), the Registrar of Companies, Telangana at Hyderabad (the "ROC") and / or other authorities, institutions or bodies. as may be applicable (together with SEBI and ROC, the "Appropriate Authorities"), as may be necessary, and subject to such conditions alterations, amendments and modifications as may be prescribed or imposed by the Appropriate Authorities while granting such approvals, permissions, consents, exemptions and sanctions which may be agreed to by the Board of Directors of the Company (the "Board" which expression shall be deemed to include any committee constituted by the Board and / or officials, which the Board may constitute / authorise to exercise its powers, including the powers conferred by the Board resolution), the Board at its meeting held on March 8, 2023 ("Board Meeting"), approved the buyback of fully paid-up equity shares of face value of Rs. 2 (Rupees Two only) ("Equity Shares") of the Company, each, from the shareholders / beneficial owners of the Company (other than those who are promoters promoter group or persons in control), from the open market through stock exchange mechanism i.e., using the electronic trading facilities of the stock exchanges where the Equity Shares of the Company are listed i.e., National Stock Exchange of India Limited ("NSE") and BSE Limited ("BSE") (collectively, "Stock Exchanges"), for an aggregate amount not exceeding Rs. 2,10,00,00,000/- (Rupees Two Hundred and Ten Crores only) ("Maximum Buyback Size"), and at a price not exceeding Rs. 700/-(Rupees Seven Hundred only) per Equity Share ("Maximum Buyback Price"), payable in cash (the process being referred hereinafter as "Buyback"). The Maximum Buyback Size and Maximum Buyback Price do not include any expenses incurred or to be incurred for the Buyback viz. brokerage, costs, fees, turnover charges, taxes such as buyback tax, securities transaction tax, goods and services tax (if any) and income tax, stamp duty, advisors fees, printing expenses, filing fees and other incidental and related expenses and charges (collectively referred to as "Transaction Costs"). The Maximum Buyback Size represents 5.13% and 5.04% of the aggregate of the total paid-up capital and free reserves of the Company based on the audited standalone and consolidated financial statements of the Company as at March 31, 2022, respectively (being the latest audited financial statements of the Company, available at the Board Meeting) which is not more than 10% of the total paid-up capital and free reserves of the Company in accordance with the proviso to the Regulation
- 1.2. At the Maximum Buyback Size and the Maximum Buyback Price, the indicative maximum number of Equity Shares bought back would be 30,00,000 (Thirty Lakhs) Equity Shares ("Maximum Buyback Shares") (i.e. 1.64% of the paid-up Equity Shares in the total paid-up equity share capital of the Company), which will not exceed 25% of the total number of Equity Shares in the total paid-up equity capital of the Company. The Company will comply with the requirement of maintaining a minimum public shareholding of at least 25% of the total paid up equity share capital of the Company as provided under Regulation 38 of the Listing Regulations during the Buyback period and upon completion thereof.

5(i)(b) of the Buyback Regulations.

- 1.3. Unless otherwise permitted under applicable law, the Company shall utilize at least 75% of the Maximum Buyback Size i.e. Rs. 1,57,50,00,000/-(Rupees One Hundred Fifty Seven Crores Fifty Lakhs only) ("Minimum Buyback Size") towards the Buyback and accordingly, based on the Maximum Buyback Price and Minimum Buyback Size, the Company will purchase an indicative minimum number of 22.50,000 (Twenty Two Lakhs Fifty Thousand) Equity Shares, Further, atleast 40% of the Maximum Buyback Size i.e. Rs. 84.00.00.000/- (Rupees Eighty Four Crores only) shall be utilized within the initial half of the Buyback period.
- 1.4. The Board (or the buyback committee constituted by the Board and empowered to exercise its powers in relation to the Buyback), shall determine, at its discretion, the time frame for completion of the Buyback and may close the Buyback (which shall not be longer than six (6) months from the date of commencement of the Buyback or such other period as may be permitted under the Act and/or Buyback Regulations or as may be directed by the appropriate authorities) ("Maximum Buyback Period") after the Minimum Buyback Size has been reached, and irrespective of whether the Maximum Buyback Size has or has not been reached, after giving appropriate notice for such closure and on completing all formalities in this regard, in accordance with the Act and/or Buyback Regulations.
- 1.5. The Buyback (including Transaction Costs) will be implemented by the Company out of its free reserves and / or such other source as may be permitted under Section 68(1) of the Act and Regulation 4(ix) and Regulation 4(iv)(b)(ii) of the Buyback Regulations and shall be from the open market purchases through the stock exchange, by the order matching mechanism of the stock exchange except 'all or none' order matching system, as provided under the Buyback Regulations.
- The Buyback is subject to receipt of such sanctions and approvals from statutory, regulatory or governmental authorities as may be required under applicable laws, including the SEBI, RoC and the Stock Exchanges.
- 1.7. This Buyback from the shareholders, who are non-resident members Overseas Corporate Bodies (OCBs) and Foreign Institutional Investors (FIIs) / Foreign Portfolio Investors (FPIs), and members of foreign nationality, if any, etc. is subject to such approvals as may be required including approvals from the Reserve Bank of India under the Foreign Exchange Management Act, 1999 and the rules, regulations framed thereunder, if any, and such approvals shall be required to be taken by 1.8. A copy of this Public Announcement is available on the website of the
- Company at www.natcopharma.co.in. and is expected to be available on the website of SEBI i.e. www.sebi.gov.in and on the website of the NSE at www.nseindia.com and BSE at www.bseindia.com during the period of the Buvback
- 2 NECESSITY FOR THE BUYBACK
 - The Buyback is being undertaken by the Company after taking into account the strategic and operational cash requirements of the Company in the medium term and for returning surplus funds to the members in an effective and efficient manner. The Buyback will help the Company achieve the following objectives: (i) optimize returns to shareholders: and (ii) enhance overall shareholders' value. The Buyback is being undertaken, inter-alia for the following reasons:
- (i) The Buyback will help the Company to return surplus cash to its

shareholders holding Equity Shares;

- (ii) The Buyback may help in improving return on equity, by reduction in the equity base, thereby leading to long term increase in shareholders'
- (iii) The Buyback gives an option to the shareholders holding Equity Shares of the Company, who can choose to participate and get cash in lieu of Equity Shares to be accepted under the Buyback offer or they may choose not to participate and enjoy a resultant increase in their percentage shareholding, post the Buyback offer, without additional investment
- The Buyback may lead to reduction in outstanding Equity Shares, improvement in earnings per equity share, and enhanced return on invested capital. The Buyback will not in any manner impair the ability of the Company to pursue growth opportunities or meet its cash requirements for business operations and for continued capital investment, as and when
- MAXIMUM PRICE FOR BUYBACK OF THE EQUITY SHARES & BASIS OF ARRIVING AT THE BUYBACK PRICE
- The Maximum Buyback Price of Rs. 700/- (Rupees seven hundred only) per Equity Share has been arrived at after considering various factors including trends in the market price of the Equity Shares on the stock exchange, the net worth of the Company and the potential impact of the Buyback on the earnings per share and other similar ratios of the Company
- The Maximum Buyback Price of Rs. 700/- (Rupees seven hundred only) per Equity Share represents: (i) a premium of 27.32% and 27.28% over the volume weighted average market price of the Equity Shares on BSE and NSE, respectively, for three (3) months prior to the date of intimation to BSE and NSE of the Board Meeting to consider the proposal of the Buyback, i.e. March 2, 2023; (ii) a premium of 29.34% and 29.03% over the volume weighted average market price of the Equity Shares on BSE and NSE, respectively for two (2) weeks prior to the date of intimation to BSE and NSE for the Board Meeting to consider the proposal of the Buyback. i.e. March 2, 2023; and (iii) a premium of 31.06% and 31.29% over the volume weighted average market price of the Equity Shares on BSE and NSE, respectively for one (1) month preceding prior to the date of intimation to BSE and NSE of the Board Meeting to consider the proposal of the Buyback, i.e. March 2, 2023 and (iv) a premium of 29.95% and 29.94% over the closing market price of the Equity Shares on BSE and NSE, respectively as on the trading day prior to the date of the intimation to BSE and NSE for the Board Meeting i.e. March 2, 2023. The closing market price of the Equity Shares as on the date of Board Meeting i.e. March 8, 2023, was Rs. 568.00 and Rs. 569.10 on BSE and NSE respectively
- The actual number of Equity Shares bought back will depend upon the actual price paid for the Buyback, excluding the Transaction Costs paid for the Equity Shares bought back, and the aggregate amount paid in the Buyback, subject to the Maximum Buyback Size. The actual reduction in outstanding number of Equity Shares would depend upon the price at which the Equity Shares of the Company are traded at Stock Exchanges as well as the total number of Equity Shares bought back by the Company from the open market through the stock exchange during the Buyback period
- MAXIMUM AMOUNT, ITS PERCENTAGE OF THE TOTAL PAID-UP CAPITAL & FREE RESERVES AND SOURCES OF FUNDS FROM WHICH BUYBACK WOULD BE FINANCED

The Maximum Buyback Size of Rs.210.00.00.000/- (Rupees Two Hundred and Ten Crores only) (excluding Transaction Costs), is 5.13% and 5.04% of the aggregate of the total paid up Equity Share capital and free reserves as per the last audited standalone and consolidated financial statements of the Company, as at March 31, 2022, respectively.

The Buyback (including the Transaction Costs) would be financed out of free reserves of the Company and/or such other sources as may be permitted by the Buyback Regulations and the Companies Act, and on such terms and conditions as the Board may deem fit. Borrowed funds from banks and financial institutions, if any, will not be used for the Buyback. The Company shall transfer from its free reserves a sum equal to the face value of the Equity Shares bought back through the Buyback to the Capital Redemption Reserve Account and the details of such transfer shall be disclosed in its subsequent audited financial statements

- MAXIMUM NUMBER OF EQUITY SHARES THAT THE COMPANY PROPOSES TO BUYBACK
- At the Maximum Buyback Price and for Maximum Buyback Size, the indicative maximum number of Equity Shares bought back would be 30,00,000 (Thirty Lakhs) Equity Shares ("Maximum Buyback Shares") which is 1.64% of the total number of outstanding Equity Shares in the paid-up Equity Share Capital of the Company.
- The Buyback is proposed to be completed within the Maximum Buyback Period. Subject to the Maximum Buyback Price of Rs. 700/- (Rupees Seven Hundred only) per Equity Share, the Maximum Buyback Period, and achievement of the Minimum Buyback Size, the actual time frame and the price for the Buyback will be determined by the Board of Directors of the Buyback Committee or their duly authorized representatives, at their discretion, in accordance with the Buyback Regulations.
- In accordance with Section 68(2)(d) of the Companies Act and Regulation 4(ii) of the Buyback Regulations, the ratio of the aggregate of secured and unsecured debts owed by the Company after Buyback shall not be more than twice the paid-up capital and free reserves based on audited financial statements of the Company
- The actual number of Equity Shares bought back during the Buyback period will depend upon the actual price, excluding the Transaction Costs, paid for the Equity Shares bought back and the aggregate consideration paid in the Buyback, subject to the Maximum Buyback Size. The actual reduction in existing number of Equity Shares would depend upon the price at which the Equity Shares of the Company are traded at the Stock Exchanges as well as the total number of Equity Shares bought back by the Company from the open market through the Stock Exchanges during the Buyback period.
- DETAILS OF SHAREHOLDING OF THE PROMOTER AND PROMOTER **GROUP OF THE COMPANY AND OTHER DETAILS**
- The aggregate shareholding of the (i) promoters and members of the promoter group of the Company and (ii) persons who are in control of the Company as on the date of the Board Meeting i.e. March 8, 2023 is as

| Sr. No. | Name of the Shareholder | No. of Equity Shares held | (% of paid-up equity share capital) |
|------------|--|------------------------------|-------------------------------------|
| 1 | Venkaiah Chowdary Nannapaneni HUF | 54,40,045 | 2.98 |
| 2 | Durga Devi Nannapaneni | 35,39,100 | 1.94 |
| 3 | V C Nannapaneni | 2,26,05,860 | 12.38 |
| 4 | Rajeev Nannapaneni | 11,28,000 | 0.62 |
| 5 | Neelima Sita Nannapaneni | 1,82,960 | 0.10 |
| 6 | Vistra ITCL India Limited A/c Neelima Sita Nannapaneni Trust | 40,82,750 | 2.24 |
| 7 | Vistra ITCL India Limited A/c Durgadevi Family Trust | 6,00,000 | 0.33 |
| 8 | Vistra ITCL India Limited A/c V.C. Nannapaneni Family Trust | 1,700 | 0.00 |
| 9 | SAU Family Trust | 1,700 | 0.00 |
| 10 | Kantamani Ratna Kumar | 1,00,000 | 0.05 |
| 11 | Ramakrishna Rao Nannapaneni | 7,46,910 | 0.41 |
| 12 | Devendranth Alapati | 15,000 | 0.01 |
| 13 | Bapanna Alapati | 0 | 0.00 |
| 14 | Bapineedu Tummala | 415 | 0.00 |
| 15 | Tummala Jansi | 77,100 | 0.04 |
| 16 | T Anand Babu | 4,73,205 | 0.26 |
| 17 | Vidyadhari Tummala | 4,42,200 | 0.24 |
| 18 | T Anila | 6,29,920 | 0.35 |
| 19 | Venkata Satya Swathi Kantamani | 1,59,83,340 | 8.76 |
| 20 | Natsoft Information Systems Private Limited | 1,57,84,900 | 8.65 |

| Sr. No. | Name of the Shareholder | No. of Equity Shares held | (% of paid-up equity share capital) |
|------------|--------------------------------------|------------------------------|-------------------------------------|
| 21 | Time Cap Pharma Labs Private Limited | 1,71,75,420 | 9.41 |
| 22 | Natco Aqua Limited | 16,000 | 0.01 |
| 23 | NDL Infratech Private Limited | 94,050 | 0.05 |
| | Total | 8,91,20,575 | 48.82 |

6.2 The aggregate shareholding of the directors of the corporate promoters and the corporate members of the promoter group of the Company as on the date of the Board Meeting i.e. March 8, 2023, is as follows:

| Sr. No. | Name of the Shareholder | No. of Equity Shares held | (% of paid-up equity share capital) |
|------------|-------------------------|------------------------------|-------------------------------------|
| 1 | Durga Devi Nannapaneni | 35,39,100 | 1.94 |
| 2 | Rajeev Nannapaneni | 11,28,000 | 0.62 |
| 3 | V C Nannapaneni | 2,26,05,860 | 12.38 |
| 4 | T Anand Babu | 4,73,205 | 0.26 |
| 5 | M. Adinarayana | 42,000 | 0.02 |
| 6 | N. Sada Siva Rao | 76,051 | 0.04 |
| | Total | 2,78,64,216 | 15.26 |

| i.e., the date of the Board Meeting, except for the following: | | | | | | |
|--|--|--------------------------|------------------------|--------------------------|------------------------|-----------------------|
| Name | Aggregate No. of Equity Shares acquired/sold | Nature of Transaction | Maximum Price (Rs.) | Date of Maximum Price | Minimum Price (Rs.) | Date of Minimum Price |
| Sri V.C. Nannapaneni | 9,050 | Market Purchase | 575.35 | December 19, 2022 | 565.00 | December 19, 2022 |
| Sil v.C. Namiapanem | 8,880 | Market Purchase | 566.55 | November 30, 2022 | 559.00 | November 30, 2022 |
| Natsoft Information Systems Pvt Ltd | 17,400 | Market Purchase | 579.05 | December 1, 2022 | 564.00 | December 1, 2022 |
| Alapati Bapanna | (18,300) | Gift to Relative | NA | NA | NA | NA |
| Pavan Ganapati Bhat | 16,000 | ESOP Allotment | NA | NA | NA | NA |
| Chekuri Venkat Ramesh | 1,200 | ESOP Allotment | NA | NA | NA | NA |

- NON PARTICIPATION BY THE PROMOTER, MEMBERS OF THE PROMOTER GROUP AND PERSONS IN CONTROL OF THE COMPANY IN THE BUYBACK
- In accordance with Regulation 16(ii) of the Buyback Regulations, since the Buyback is being implemented by way of open market purchases through the Stock Exchanges, the Company shall not Buyback Equity Shares from the promoters, promoter group and persons in control of the Company.
- Further, as per Regulation 24(i)(e) of the Buyback Regulations, the promoter, members of the promoter group and persons in control of the Company, and their respective associates have not dealt in the Equity Shares or other specified securities of the Company either through the stock exchange or off - market transactions (including inter-se transfer of Equity Shares among the promoter and the members of the promoter group of the Company) from the date of the Board Meeting till the date of the Public Announcement and shall not deal in the Equity Shares or other specified securities of the Company either through the stock exchanges or off-market transactions (including inter-se transfer of Equity Shares among the promoters and the members of the promoter group of the Company) from the date of the Public Announcement till the completion of the Buyback
- **NO DEFAULTS**

The Company confirms that there are no defaults subsisting in the repayment of deposits or interest payment thereon, redemption of debentures or interest payment thereon or redemption of preference shares or payment of dividend due to any shareholder, or repayment of any term loans or interest payable thereon to any financial institution or banking company

- CONFIRMATIONS FROM THE COMPANY AS PER THE PROVISIONS OF THE BUYBACK REGULATIONS AND THE COMPANIES ACT
- All the Equity Shares of the Company are fully paid-up. 9.2
- The Buyback period extends from March 8, 2023, i.e., the date of the Board resolution authorising the Buyback to the date on which the last payment of consideration for the Equity Shares bought back by the Company is made ("Buyback Period"). The Company is not permitted to raise further capital for such period following the date of expiry of the Buyback Period (except in discharge of its subsisting obligations) as specified in the Buyback Regulations, read with the relevant circulars issued by SEBI from time to
- 9.3 The Buyback shall open not later than seven (7) working days from the date of Public Announcement and shall close within a period of six (6) months from the date of opening of the Buyback.
- The Company shall not issue any Equity Shares or other specified securities (including by way of bonus or convert any outstanding stock options/outstanding instruments into Equity Shares) till the expiry of the
- The Company has not undertaken a buyback of any of its securities during the period of one year immediately preceding the date of the Board Meeting i.e. March 8, 2023 and shall not make any offer of buyback within a period of one year from the date of expiry of the Buyback Period.
- The Maximum Buyback Size of Rs.210,00,00,000/- (Rupees Two Hundred and Ten Crores Only) (excluding Transaction Costs), does not exceed 10% of the total paid-up capital and free reserves based on audited standalone financial statements and audited consolidated financial statements of the Company as on March 31, 2022 and hence is in compliance with the requirements under Section 68(2) of the Companies Act and Regulation 4(iv) and Regulation 5(i)(b) of the Buyback Regulations.
- The Company shall not Buyback its Equity Shares or other specified securities from any person through negotiated deal whether on or off the stock exchange or through spot transactions or through any private arrangement in the implementation of the Buyback.
- The indicative Maximum Equity Shares proposed to be bought back at the Maximum Buyback Size and Maximum Buyback Price under the Buyback is, does not exceed 25% of the total number of outstanding Equity Shares in the total paid up equity share capital of the Company. If the equity shares are bought back at a price below the Maximum Buyback Price, the actual number of Equity Shares bought back could exceed the indicative Maximum Buyback Shares (assuming full deployment of Maximum Buyback Size) but will always be subject to the Maximum Buyback Size. Further, the number of Equity Shares i.e. 30,00,000 (Thirty Lakhs) to be bought back will not exceed 25% of the total number of outstanding Equity Shares in the total paid up equity share capital of the Company.
- The Equity Shares bought back by the Company shall be compulsorily extinguished and destroyed in terms of the Buyback Regulations and will not be held for re-issue at a later date.
- 9.10 The funds borrowed from banks and financial institutions will not be used for the Buyback.
- 9.11 The Company, as per the provisions of Section 68(8) of the Companies Act, will not issue the same kind of shares including allotment of new shares under clause (a) of sub-section (1) of section 62 of the Companies Act or other specified securities within a period of 6 (six) months after the completion of the Buyback except by way of bonus issue or in the discharge of subsisting obligations such as conversion of warrants, stock option schemes, sweat equity or conversion of preference shares or debentures into Equity Shares
- 9.12 The Company will not Buyback Equity Shares which are locked-in or non transferable, until the pendency of such lock-in, or until the time such Equity Shares become transferable, as applicable
- 9.13 The ratio of the aggregate of secured and unsecured debts owed by the Company shall not be more than twice the paid-up share capital and free reserves after the Buyback as prescribed under Buyback Regulations, the Companies Act, the rules made thereunder and other applicable laws.
- 9.14 The Company shall maintain minimum public shareholding as specified in Regulation 38 of the SEBI (Listing Obligations and Disclosure Requirements), 2015, as amended. 9.15 The consideration for the Equity Shares bought back by the Company shall
- be paid only by way of cash. 9.16 The Company shall not accept the Equity Shares tendered under the
- Buyback unless such Equity Shares are in dematerialised form 9.17 The Company is not undertaking the Buyback to delist its Equity Shares
- from the stock exchange 9.18 The Company has been in compliance with Sections 92, 123, 127 and 129
- of the Companies Act. 9.19 There are no pending schemes of amalgamation or compromise or
- arrangement pursuant to the Companies Act ("Scheme") involving the 9.20 The Company shall comply with the statutory and regulatory timelines in
- respect of the Buyback, on the terms and conditions as may be decided by the Board and in such manner as prescribed under the Companies Act, the Buyback Regulations and any other applicable laws. 9.21 As per Regulation 16(ii) of the Buyback Regulations, the Buyback of Equity
- Shares shall not be made from promoters or persons in control of the Company. Further, as per Regulation 24(i)(e) of the Buyback Regulations, neither the promoters nor their associates shall deal in the Equity Shares or other specific securities of the Company either through the stock exchange

6.3 The aggregate shareholding of the directors and key managerial personnel uity of the Company as on the date of the Board Meeting i.e. March 8, 2023, is 9.41 0.01

| Sr. No. | Name of the Shareholder | No. of Equity Shares held | (% of paid-up equity share capital) |
|------------|----------------------------|------------------------------|-------------------------------------|
| 1 | M.U.R. Naidu | 15,000 | 0.01 |
| 2 | P.S.R.K. Prasad | 56,150 | 0.03 |
| 3 | D. Linga Rao | 64,155 | 0.03 |
| 4 | Ganapati Bhat Pavan | 23,500 | 0.01 |
| 5 | S.V.V.N. Appa Rao | 8,960 | 0.00 |
| 6 | Chekuri Venkat Ramesh | 1,200 | 0.00 |
| | Total | 1,68,965 | 0.08 |

No Equity Shares or other specified securities of the Company have been purchased or sold by the (i) promoter and members of the promoter group of the Company and persons who are in control of the Company, (ii) directors of the corporate promoters and corporate members of the promoter group of the Company, and (iii) directors and key managerial personnel of the Company, on the stock exchanges or off market during a period of twelve (12) months preceding March 9, 2023, i.e. the date of the Public Announcement and the six (6) months preceding March 8, 2023.

or off-market transactions (including inter-se transfer of Equity Shares among the promoters) from the date of passing of this Board meeting resolution till the completion of the Buyback

- 9.22 The Buyback will be implemented by the Company by way of open market purchases through the BSE and NSE through the order matching mechanism except "all or none" order matching system, as provided under the Buyback Regulations.
- 9.23 The Company shall transfer from its free reserves or securities premium account and/ or such sources as may be permitted by law, a sum equal to the nominal value of the Equity Shares purchased through the Buyback to the capital redemption reserve account and the details of such transfer shall be disclosed in its subsequent audited balance sheet.
- 9.24 The Company shall not withdraw the Buyback after the date of this Public

CONFIRMATIONS FROM THE BOARD

The Board of Directors of the Company has confirmed during the Board Meeting on March 8, 2023, that it has made a full enquiry into the affairs and prospects of the Company and has formed an opinion that:

- 10.1 immediately following the date of the Board Meeting approving the Buyback on March 8, 2023, there will be no grounds on which the Company could be found unable to pay its debts;
- 10.2 as regards the Company's prospects for the year immediately following the date of the Board Meeting, and having regard to the Board's intention with respect to the management of Company's business during that year and to the amount and character of the financial resources which will in the Board's view be available to the Company during that year, the Company will be able to meet its liabilities as and when they fall due and will not be rendered insolvent within a period of one year from the date of the Board Meeting; and
- 10.3 in forming its opinion aforesaid, the Board has taken into account the liabilities as if the Company were being wound up under the provisions of the Companies Act, 1956, Companies Act, 2013 or the Insolvency and Bankruptcy Code, 2016, as applicable (including prospective and contingent liabilities)
- REPORT OF THE AUDITOR ON PERMISSIBLE CAPITAL PAYMENT AND OPINION FORMED BY DIRECTORS REGARDING INSOLVENCY The text of the report dated March 8, 2023 received from B S R &

Associates LLP, Chartered Accountants, the statutory auditors of the Company, addressed to the Board of Directors is reproduced below: Quote

REPORT OF THE AUDITOR ON PERMISSIBLE CAPITAL PAYMENT AND OPINION FORMED BY DIRECTORS REGARDING INSOLVENCY

The Board of Directors, NATCO Pharma Limited NATCO House, Road No. 2,

Banjara Hills. Hyderabad – 500034 Telangana.

Independent Auditor's Report in respect of proposed buy-back of equity shares by Natco Pharma Limited ("the Company") in terms of Clause (xi) of Schedule I of the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, as amended (the "Buy-back Regulations")

- This Report is issued in accordance with the terms of our engagement letter dated 29 November 2022 and addendum to the engagement letter dated 28 February 2023.
 - The Board of Directors of the Company have approved a proposal for buyback of 30,00,000 equity shares of INR 2 each at a price of INR 700 per equity share of the Company at its meeting held on 08 March 2023, in pursuance of the provisions of Sections 68, 69 and 70 of the Companies Act, 2013, as amended (the "Act") and the Buy-back Regulations. We have been requested by the Management of the Company to provide a report on the accompanying "Statement of Permissible Capital Payment (including securities premium) as at 31 March 2022" ('Annexure A') (hereinafter referred to as the "Statement"). This Statement has been prepared by the Management, which we have initialed for the purposes of identification only

Management's Responsibility

- The preparation of the Statement in compliance with Section 68(2)(c) of the Act and in compliance with the Section 68, 69 and 70 of the Act and the Buy-back Regulations, is the responsibility of the Management and Board of Directors of the Company, including the computation of the amount of the permissible capital payment (including securities premium). the preparation and maintenance of all accounting and other relevant supporting records and documents. This responsibility includes the design, implementation and maintenance of internal controls relevant to the preparation and presentation of the Statement and applying an appropriate basis of preparation; and making estimates that are reasonable in the circumstances.
- The Management and Board of Directors are also responsible, inter alia, for ensuring that it has, on reasonable grounds, formed an opinion that the Company will not be rendered insolvent within a period of one year from the date of passing the board resolution dated 08 March 2023 approving the buy-back of its equity shares.
- The Management and Board of Directors are also responsible for ensuring that the Company complies with the requirements of the Act and Buy-back Regulations, to the extent applicable.

Auditor's Responsibility

Pursuant to the requirements of clause (xi) of Schedule I the Buy-back Regulations, it is our responsibility to provide a reasonable assurance that:

- i. We have inquired into the state of affairs of the Company in relation to the audited standalone and consolidated financial statements as at and for the year ended 31 March 2022 which was adopted by the Members of the Company at the Annual General Meeting held on 30 September
- ii. The amount of permissible capital payment as stated in Annexure A, has been determined considering the audited standalone and consolidated financial statements as at and for the year ended 31 March 2022 in accordance with Section 68(2)(c) of the Act, Regulation 4(i) of the Buyback Regulations and the proviso to Regulation 5(i)(b) of the Buy-back Regulations; and
- iii. The Board of Directors of the Company, in their Meeting held on 08 March 2023 has formed the opinion as specified in Clause (x) of Schedule I to the Buy-back Regulations, on reasonable grounds that the Company will not, having regard to its state of affairs, be rendered insolvent within a period of one year from the date of passing the board resolution dated 08 March 2023 approving the buy-back of its equity shares.

The standalone and consolidated financial statements referred to in

paragraph 6 above, have been audited by us, on which we have issued an unmodified audit opinion in our reports dated 30 May 2022. We conducted our audit of the standalone and consolidated financial statements in accordance with the Standards on Auditing specified under Section 143(10)

of the Act and other applicable authoritative pronouncements issued by the Institute of Chartered Accountants of India. Those Standards require that we plan and perform the audit to obtain reasonable assurance about whether the financial statements are free of material misstatement. Our audit was not planned and performed in connection with any transactions to identify matters that may be of potential interest to third parties

- Our engagement involves performing procedures to obtain sufficient appropriate evidence on the above reporting. The procedures selected depend on the auditor's judgement, including the assessment of the risks associated with the applicable criteria. We accordingly performed the following procedures:
 - Examined that the amount of permissible capital payment for the buy back as detailed in Annexure A is in accordance with the provisions of Section 68(2)(c) of the Act read with the Buy-back Regulations;
 - Inquired into the state of affairs of the Company with reference to the audited standalone financial statements and audited consolidated financial statements as at and for the year ended 31 March 2022;
 - Read the Articles of Association of the Company and noted the permissibility of buy-back
 - (iv) Traced the amounts of paid up equity share capital and free reserves as mentioned in Annexure A from the audited standalone financial statements and audited consolidated financial statements as at and for the year ended 31 March 2022:
 - Verified the arithmetical accuracy of the amounts mentioned in Annexure A:
 - (vi) Obtained from the Company Secretary a certified copy of the minutes of the meeting of the Board of Directors in which the proposed buyback was approved and compared the buy-back amount with the permissible limit computed in accordance with Section 68(2)(c) of the Act and Regulation 4(i) and proviso to Regulation 5(i)(b) of the Buyback Regulations detailed in the Statement;
 - (vii) Obtained from the Company Secretary a certified copy of the minutes of the meeting of the Board of Directors in which the proposed buyback was approved and read the Board had formed the opinion as specified in Buy-back Regulations on reasonable grounds that the Company will not, having regard to the state of affairs, be rendered insolvent within a period of one year from the date of passing the board resolution dated 08 March 2023 approving the buy-back of its equity shares; and
 - (viii) Obtained appropriate representations from the Management of the Company
- We conducted our examination of the Statement in accordance with the Guidance Note on Audit Reports and Certificates for Special Purposes (Revised 2016), issued by the Institute of Chartered Accountants of India (the "Guidance Note") and Standards on Auditing specified under Section 143(10) of the Act, in so far as applicable for the purpose of this certificate The Guidance Note requires that we comply with the ethical requirements of the Code of Ethics issued by the Institute of Chartered Accountants of India.
- We have complied with the relevant applicable requirements of the Standard on Quality Control (SQC) 1, Quality Control for Firms that Perform Audits and Reviews of Historical Financial Information, and Other Assurance and Related Services Engagements.

Opinion

- 11. Based on inquiries conducted and our examination as above, we report that:
 - We have inquired into the state of affairs of the Company in relation to its audited standalone and consolidated financial statements as at and for the year ended 31 March 2022, which have been approved by the Board of Directors at board meeting and Members of the Company at the Annual General Meeting held on 30 May 2022 and on 30 September 2022 respectively.
 - The amount of permissible capital payment (including securities premium) towards the proposed buy back of equity shares as computed in the Statement attached herewith, as Annexure A. in our view has been properly determined in accordance with Section 68 (2)(c) of the Act. Regulation 4(i) and the proviso to Regulation 5(i) (b) of the Buy-back Regulations. The amounts of share capital and free reserves is based on the audited standalone financial statements and audited consolidated financial statements as at and for the year ended 31 March 2022 of the Company;
 - The Board of Directors of the Company, in their meeting held on 08 March 2023 has formed opinion as specified in clause (x) of Schedule I to the Buy-back Regulations, on reasonable grounds that the Company having regard to its state of affairs, will not be rendered insolvent within a period of one year from the date of passing the Board Resolution dated 08 March 2023

Restriction on use

12. This report has been issued at the request of the Company solely for use of the Company (i) in connection with the proposed buy-back of equity shares of the Company as mentioned in paragraph 2 above, (ii) to enable the Board of Directors of the Company to include in the public announcement and other documents pertaining to buy-back to be sent to the shareholders of the Company or to be filed with (a) the Registrar of Companies, Securities and Exchange Board of India ('SEBI'), stock exchanges and any other regulatory authority as per applicable law in India and (b) the Central Depository Services (India) Limited National Securities Depository Limited and (iii) can be shared with the merchant banker(s) involved in connection with the proposed buy-back of equity shares of the Company for onward submission to SEBI. stock exchanges and / or any other regulatory authority as required under the law in India, and may not be suitable for any other purpose. This report should not be used for any other purpose without our prior written consent. Accordingly we do not accept or assume any liability or any duty of care for any other purpose or to any other person to whom this certificate is shown or into whose hands it may come without our prior consent in writing

For B S R & Associates LLP **Chartered Accountants**

Firm Registration Number 116231W/ W-100024

Vikash Soman Partner

Date: 08 March 2023

Membership Number: 061272 UDIN: 23061272BGYRVF5061 Place: Hvderabad

Annexure A

Computation of amount of permissible capital payment towards buy-back of equity shares of NATCO Pharma Limited in accordance with the requirements of Section 68(2)(c) of the Act read with the proviso to Section 68(2)(b) of the Act, Regulation 4(i) of the Buy-back Regulations, the proviso to Regulation 4(iv) and the proviso to Regulation 5(i)(b) of the Buy-back Regulations based on audited standalone and consolidated financial statements as at and for the year ended 31 March, 2022:

| (Amount in INR million) | | | |
|-------------------------|--------------|--|--|
| As at 31 March, 2022 | | | |
| Standalone | Consolidated | | |

| Particulars | MS at 311 | AS at 31 Walcii, 2022 | | |
|--|------------|-----------------------|--|--|
| Particulars | Standalone | Consolidated | | |
| A. Issued subscribed and fully paid-up capital as at 31 March, 2022# (18,25,20,165 Equity Shares of Rs 2/- each fully paid-up) | 365 | 365 | | |
| B. Free Reserves as at 31 March, 2022*# | | | | |
| General Reserve | 595 | 595 | | |
| Securities premium account | 14,078 | 14,078 | | |
| Surplus in statement of Profit and Loss | 25,868 | 26,666 | | |
| Total Free Reserves | 40,541 | 41,339 | | |
| C. Total of Paid-up Equity Share Capital and Free Reserves (A+B) | 40,906 | 41,704 | | |
| D. Maximum amount permissible for buy-back with the approval of Board of Directors of the Company under Section 68 of the Companies Act, 2013 and proviso to Regulation 5(i)(b) of the Buy-back Regulations (10% of the total paid up equity share capital and free reserves). | 4,091 | 4,170 | | |

*Free reserves as defined in Section 2(43) of the Companies Act, 2013 read along with Explanation II provided in Section 68 of the Companies Act, 2013, as amended #The above calculation of the total paid-up equity share capital and free reserves as at 31 March, 2022 for buy-back of equity shares is based on the amounts appearing in the audited standalone and consolidated financial statements of the Company as at and for the year ended 31 March, 2022. These financial statements are prepared and presented in accordance with the Indian Accounting Standards (Ind AS) prescribed under Section 133 of the Companies Act, 2013 read with Rules made thereunder, each as amended from time to time. For and on behalf of the Board of Directors

Natco Pharma Limited

SVVN APPARAO CHIEF FINANCIAL OFFICER

DATE: 08/03/2023

Unquote

Part B - Disclosures in accordance with Schedule IV of the Buyback

- DATE OF BOARD APPROVAL FOR THE BUYBACK:
 - The Buyback has been approved by the Board in the Board Meeting held on March 8, 2023. Further, since the Maximum Buyback Size is not more than 10 % of the total paid-up Equity Share capital and free reserves of the Company in accordance with the proviso to the Section 68(2)(b) of the Act, the approval from the shareholders of the Company is not required.
- MINIMUM AND MAXIMUM NUMBER OF EQUITY SHARES PROPOSED TO BE BOUGHT BACK, SOURCES OF FUNDS AND COST OF FINANCING THE BUYBACK
- At the Maximum Buyback Price and for the Maximum Buyback Size, the indicative maximum number of Equity Shares bought back would be 30,00,000 (Thirty Lakhs) Equity Shares i.e. the Maximum Buyback Shares. If the Equity Shares are bought back at a price below the Maximum Buyback Price, the actual number of equity shares bought back could exceed the indicative Maximum Buyback Shares (assuming full deployment of Maximum Buyback Size) but will always be subject to the Maximum Buyback Size
- The actual number of Equity Shares bought back will depend upon the actual price, excluding the Transaction Costs, paid for the Equity Shares bought back, and the aggregate consideration paid in the Buyback, subject to the Maximum Buyback Size. The actual reduction in the existing number of Equity Shares would depend upon the price at which the Equity Shares of the Company are traded at the Stock Exchanges as well as the total number of Equity Shares bought back by the Company from the open market through the Stock Exchanges during the Buyback period.
- Further, the Company shall utilize at least 75% of the Maximum Buyback Size i.e., Rs. 1.57.50.00.000/- (Rupees One Hundred Fifty Seven Crores Fifty Lakhs only) towards the Buyback and the Company will accordingly purchase an indicative minimum of 22,50,000 (Twenty Two Lakhs Fifty Thousand only) Equity Shares, based on the Maximum Buyback Price. If the Equity Shares are bought back at a price below the Maximum Buyback Price, the actual number of Equity Shares bought back could exceed the indicative Maximum Buyback Shares (assuming full deployment of the Maximum Buyback Size) but will always be subject to the Maximum Buyback Size. However, the Maximum Buyback Shares will not exceed 25% of the total number of Equity Shares in the total paid-up equity capital of the Company
- Further, atleast 40% of the Maximum Buyback Size i.e. Rs. 84,00,00,000/-(Rupees Eighty Four Crores only) shall be utilized within the initial half of the Buyback period.
- The Buyback (including the Transaction Costs) will be funded out of the free reserves, and/or such other sources as may be permitted by the Buyback Regulations and the Companies Act, and on such terms and conditions as the Board may deem fit. Borrowed funds from banks and financial institutions will not be used for the Buyback. In terms of Section 69 of the Act, the Company shall transfer from its free reserves a sum equal to the face value of the equity shares bought back through the Buyback to the Capital Redemption Reserve Account, and the details of such transfer shall be disclosed in its subsequent audited financial statements.

| Activity | Date |
|--|--|
| Date of Board Meeting and Board resolution approving Buyback | Wednesday, March 8, 2023 |
| Date of publication of the Public Announcement | Friday, March 10, 2023 |
| Date of opening of the Buyback | On or before Tuesday, March 21, 2023 |
| Acceptance of Equity Shares (accepted only in dematerialised mode) | Upon the relevant pay-out by the Stock Exchanges |
| Extinguishment of Equity Shares | The Equity Shares bought back in dematerialised form will be extinguished in the manner specified in the Securities and Exchange Board of India (Depositories and Participants) Regulations, 2018, as amended and the bye-laws framed thereunder and within the timeline prescribed under the Buyback Regulations. The Company shall ensure that all Equity Shares bought back are extinguished within 7 (seven) working days of the expiry of the Buyback period. |
| Last date for the | Earlier of: |
| completion of the Buyback | a. September 20, 2023 (i.e. six (6) months from the date of the commencement of the Buyback); or |
| | b. when the Company completes the Buyback by deploying the amount equivalent to the Maximum Buyback Size; or |
| | c. at such earlier date as may be determined by the Board or its Committee of Directors, after giving notice of such earlier closure, subject to the Company having deployed an amount equivalent to the Minimum Buyback Size (even if the Maximum Buyback Size has not been reached or the Maximum Buyback Shares have not been bought back), provided, that all payment obligations relating to the Buyback shall be completed before the last date for the Buyback. |

- PROCESS AND METHODOLOGY FOR BUYBACK The Buyback is open to all shareholders and beneficial owners holding
- dematerialized shares ("Demat Shares"). Shareholders holding Equity Shares in physical form can participate in the Buyback, only after such Equity Shares are dematerialized. However, as per Regulation 16(ii) of the Buyback Regulations, the Buyback shall not be made from the promoter and members of the promoter group and persons in control of the
- 4.2. Further, as required under the Act and Buyback Regulations, the Company will not buy back Equity Shares which are locked-in or non-transferable until the pendency of such lock-in, or until the time such Equity Shares become freely transferable, as applicable.
- 4.3. The Buyback will be implemented by the Company by way of open market purchases through the Stock Exchanges, having nationwide terminals, by the order matching mechanism except "all or none" order matching system, as provided under the Buyback Regulations.
- 4.4. For the implementation of the Buyback, the Company has appointed DAM Capital Advisors Limited as its broker ("Company's Broker") through whom the purchases and settlements on account of the Buyback would be made by the Company. The contact details of the Company's Broker are as

Name: DAM Capital Advisors Limited Address: One BKC, Tower C, 15th Floor, Unit No. 1511, Bandra Kurla Complex, Bandra (East), Mumbai 400 051,

Tel: +91 22 4202 2500 Fax: +91 22-4202 2504

4.5.

Contact Person: Rajesh Tekadiwala Email: rajesh@damcapital.in

Website: www.damcapital.in

SEBI Registration Number: INZ000207137 Validity Period: Permanent

CIN: U99999MH1993PLC071865

- The Equity Shares are traded in compulsory dematerialised mode under the trading codes NATCOPHARM at NSE and 524816 at BSE. The ISIN of the Equity Shares of the Company is INE987B01026. For detailed procedure with respect to tendering of Equity Shares, the Stock Exchanges will be issuing notice with detailed procedures. Shareholders may refer the notice to understand procedure on how to tender their Equity Shares in this Buyback The Company, shall from the date of commencement of the Buyback, 4.6.
- place "buy" orders on the Stock Exchanges on the normal trading segment to Buyback the Equity Shares through the Company's Broker, in such quantity and at such price, not exceeding the Maximum Buyback Price of Rs. 700/- per Equity Share, as it may deem fit, depending upon the prevailing market price of the Equity Shares on the Stock Exchanges. When the Company has placed an order for Buyback of Equity Shares the identity of the Company as purchaser shall be available to the market participants of the Stock Exchanges Beneficial owners holding Demat Shares who desire to sell their Equity
- Shares in the Buyback, would have to do so through their stock broker, who is a registered member of the stock exchange by indicating to their broker the details of the Equity Shares they intend to sell whenever the Company has placed a "buy" order for Buyback of the Equity Shares. The Company shall place a "buy" order for Buyback of Demat Shares, by indicating to the Company's Broker, the number of Equity Shares it intends to buy along with a price for the same. The trade would be executed at

- the price at which the order matches the price tendered by the beneficial owners and that price would be the Buyback price for that beneficial owner. The execution of the order and issuance of contract note would be carried out by the Company's Broker in accordance with the requirements of the stock exchange and SEBI. Orders for Equity Shares can be placed on the trading days of the stock exchange. The Company is under no obligation to place "buy" order on a daily basis. The orders for buying back the Equity Shares will be placed on normal trading segment of Stock Exchanges at least once a week
- 4.8. It may be noted that a uniform price would not be paid to all the shareholders/beneficial owners pursuant to the Buyback and that the same would depend on the price at which the trade with that particular shareholder/beneficial owner was executed
- Shareholders are requested to get in touch with DAM Capital Advisors Limited ("Merchant Banker") or the Company's Broker or the Registrar of the Buyback to clarify any doubts in the process. For contact details, please refer paragraph 14 to 16 of this Public Announcement
- 4.10. Subject to the Company purchasing Equity Shares for an amount equivalent to the Minimum Buyback Size, nothing contained herein shall create any obligation on the part of the Company or the Board to Buyback any additional Equity Shares or confer any right on the part of any shareholder to have any Equity Shares bought back, even if the Maximum Buyback Size has not been reached, and/or impair any power of the Company or the Board to terminate any process in relation to the Buyback, to the extent permissible by law. The Company is under no obligation to utilize the entire amount of Maximum Buyback Size or buy all the Maximum Buyback Shares. However, if the Company is not able to complete the Buyback equivalent to the Minimum Buyback Size or utilize atleast 40% of the Maximum Buyback Size within the initial half of the Buyback period, except for the reasons mentioned in the Buyback Regulations, the amount held in the escrow account (up to a maximum of 2.5% of the Maximum Buyback Size), may be liable to be forfeited and deposited in the Investor Protection and Education Fund of Securities and Exchange Board of India or as directed by SEBI in accordance with the Buyback Regulations.
- 4.11. The Company shall submit the information regarding the Equity Shares bought back by it to the Stock Exchanges on a daily basis in accordance with the Buyback Regulations. The Company shall also upload the information regarding the Equity Shares bought back by it on its website (www.natcopharma.co.in) on a daily basis.
- 4.12. Procedure to be followed by Eligible Shareholders holding Equity Shares in physical form: As per the proviso to Regulation 40(1) of the SEBI (LODR) Regulations (notified by the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Fourth Amendment) Regulations, 2018) read with the press release dated December 3, 2018 issued by SEBI, effective from April 1, 2019, requests for effecting transfer of securities shall not be processed unless the securities are held in the dematerialized form with a depository. Hence, public shareholders desirous of tendering their Equity Shares held in physical form can do so only after the Equity Shares are dematerialized and are advised to approach the concerned depository participant to have their Equity Shares dematerialized.
- 4.13. Eligible shareholders who intend to participate in the Buyback should consult their respective tax advisors for applicable taxes

ACCORDINGLY, ALL SHAREHOLDERS OF THE COMPANY HOLDING EQUITY SHARES IN PHYSICAL FORM AND DESIROUS OF PARTICIPATING IN THE BUYBACK ARE ADVISED TO APPROACH THE CONCERNED DEPOSITORY PARTICIPANT TO HAVE THEIR EQUITY SHARES DEMATERIALIZED. IN CASE ANY ELIGIBLE SHAREHOLDER HAS SUBMITTED EQUITY SHARES IN PHYSICAL FORM FOR DEMATERIALIZATION, SUCH ELIGIBLE SHAREHOLDERS SHOULD ENSURE THAT THE PROCESS OF DEMATERIALIZATION IS COMPLETED WELL IN TIME SO THAT THEY CAN PARTICIPATE IN THE BUYBACK BEFORE THE CLOSURE OF BUYBACK

METHOD OF SETTLEMENT

- Settlement of Demat Shares: The Company will pay consideration for the Buvback to the Company's Broker on or before every pay-in date for each settlement, as applicable to the stock exchange where the transaction is executed. The Company has opened a depository account ("Buyback Demat Account") with RLP Securities Private Limited. Demat shares bought back by the Company will be transferred into the Buvback Demat Account by the Company's Broker, on receipt of such Demat Shares and after completion of the clearing and settlement obligations of the Stock Exchanges, Beneficial owners holding Demat Shares would be required to transfer the number of such Demat Shares sold to the Company pursuant to the Buyback, in favour of their stock broker through whom the trade was executed. by tendering the delivery instruction slip to their respective Depository Participant ("DP") for debiting their beneficiary account maintained with the DP and crediting the same to the broker's pool account as per procedure applicable to normal secondary market transactions. The beneficial owners would also be required to provide to the Company's broker or the Registrar to the Buyback, copies of all statutory consents and approvals required to be obtained by them for the transfer of their Equity Shares to the Company, as applicable.
- 5.2. Extinguishment of Demat Shares: The Demat Shares bought back by the Company shall be extinguished and destroyed in the manner specified in the Securities and Exchange Board of India (Depository and Participants) Regulations, 2018, as amended and bye-laws framed thereunder, in the manner specified in the Buyback Regulations and the Act. The Equity Shares lying in credit in the Buyback Demat Account will be extinguished within 15 (fifteen) days of acceptance of the Demat Shares, provided that the Company undertakes to ensure that all Demat Shares bought back by the Company are extinguished within 7 (seven) days of the expiry of the
- Consideration for the Equity Shares bought back by the Company shall be paid only by way of cash through normal banking channel

BRIEF INFORMATION ABOUT THE COMPANY

- The Company was originally incorporated as Natco Fine Pharmaceuticals Private Limited on September 19, 1981. The name of the Company was changed to "Natco Pharma Limited" on December 30, 1994 under the Companies Act, 1956. The registered office of the Company is at Natco House, Road No 2, Banjara Hills, Hyderabad - 500034, Telangana, India. The corporate identification number of the Company is L24230TG1981PLC003201. The Equity Shares of the Company are listed on BSE and NSE.
- 6.2. NATCO Pharma Limited is primarily focused on manufacturing and marketing of finished dosage formulations (FDFs) supported by backward integration of active pharmaceutical ingredients (APIs). The Company has shown the acumen to target complex generic products and bring them to market at affordable prices to patients in India. US and other geographies.
- 6.3. The FDF products are mainly marketed in the US, India, Canada, Brazil and 50+ countries in the world. The API products are also sold directly to select customers across the globe. The Company thrives on its reputation of high-quality products using state-of-the-art manufacturing capabilities. The Company has proven on several fronts, its ability to bring technically challenging products early to the market by sustainable ways that tend to benefit people at large. The Company is into the manufacturing biopesticides and agrochemical products.

FINANCIAL INFORMATION ABOUT THE COMPANY The salient financial information of the Company extracted from the audited

standalone financial statements for last three years being March 31, 2022, March 31, 2021 and March 31, 2020 and unaudited limited reviewed financial results for nine months period ended December 31, 2022 are given below: (Amount in INR millions)

| Key Financials | For nine months ended December 31, 2022 | For the year ended March 31, 2022 (1) | For the year ended March 31, 2021 (2) | For the year ended March 31, 2020 (3) |
|--|---|---------------------------------------|---------------------------------------|---|
| | (Limited Reviewed) | (Audited) | (Audited) | (Audited) |
| Revenue from Operations | 15,698 | 17,678 | 16,535 | 17,902 |
| Other Income | 680 | 946 | 1,011 | 1,238 |
| Total Income | 16,378 | 18,624 | 17,546 | 19,140 |
| Expenses (excluding finance costs & depreciation and amortisation and Exceptional Items) | 10,528 | 15,548 | 12,359 | 12,122 |
| Finance costs | 74 | 133 | 113 | 206 |
| Depreciation and amortisation expense | 1,133 | 1,384 | 1,152 | 981 |
| Total Expenses | 11,735 | 17,065 | 13,624 | 13,309 |
| Profit before exceptional items and tax | 4,643 | 1,559 | 3,922 | 5,831 |
| Exceptional Items (Net) | - | - | - | - |
| Profit Before Tax | 4,643 | 1,559 | 3,922 | 5,831 |

| Key Financials | For nine months ended December 31, 2022 (Limited Reviewed) | For the year ended March 31, 2022 (1) (Audited) | For the year ended March 31, 2021 (2) (Audited) | For the year ended March 31, 2020 (3) (Audited) | |
|---|--|--|--|--|--|
| Income Tax Expenses / (Credit) (including Deferred Tax) | 813 | 168 | 827 | 1,086 | |
| Profit After Tax | 3,830 | 1,391 | 3,095 | 4,745 | |
| Items that will not be reclassified into profit and loss account (net of tax) | (147) | 404 | 133 | (64) | |
| Items that will be reclassified into profit and loss account (net of tax) | 1 | - | 1 | - | |
| Profit/(Loss) from discontinuing operation | - | - | - | - | |
| Total Comprehensive Income | 3,683 | 1,795 | 3,228 | 4,681 | |
| Equity Share Capital | 365 | 365 | 365 | 364 | |
| Other Equity | 44,461 | 41,554 | 40,546 | 38,331 | |
| Net worth, excluding capital reserve, amalgamation reserve, revaluation reserves & Misc. expenditures to the extent not written off | 44,299 | 41,392 | 40,384 | 38,168 | |
| Debt, excluding working capital loans | - | - | - | - | |
| Total Debt | 970 | 3,890 | 2,551 | 3,123 | |
| Figures have been extracted from Audited Standalone Financial Statements for the Financial Year ended on March 31, 2022 | | | | | |

- nents for the Financial Year ended on March 31, 2022
 - Figures have been extracted from Audited Financial Statements for the Financial Year ended on March 31, 2022, as the figures for the Financial Year ended on March 31, 2021 were regrouped / restated in the Audited Financial Statements for the Financial Year ended on March 31, 2022
- Figures have been extracted from Audited Financial Statements for the Financial Year ended on March 31, 2021, as the figures for the Financial Year ended on March 31, 2020 were regrouped / restated in the Audited Financial Statements for the Financial Year ended on March 31, 2021

Financial Ratios as per audited standalone financial statements are as under

| Particulars | For nine months ended December 31, 2022 (Limited Reviewed) | For the year ended March 31, 2022 (Audited) | For the year ended March 31, 2021 (Audited) | For the year ended March 31, 2020 (Audited) |
|--|---|--|--|--|
| Earnings per Share (Rs.) (Basic) | 20.98 | 7.63 | 16.99 | 26.08 |
| Earnings per Share (Rs.) (Diluted) | 20.98 | 7.63 | 16.96 | 26.01 |
| Book Value (Rs. per Share) | 245.55 | 229.67 | 224.37 | 212.53 |
| Return on Net worth (%) | 8.54% | 3.32% | 7.57% | 12.26% |
| Total Debt/ Net worth | 0.02 | 0.09 | 0.06 | 0.08 |
| Notes: 1. Net worth = Total Equity – Capital Redemption Reserve – Capital Reserve | | | | |

- Amalgamation Reserve
- Total Debt = Long Term Borrowings + Short Term Borrowings + Current Maturities of Long-Term Borrowings

| • | | | |
|---|---|--|--|
| Earnings per Share- Basic (Rs) | Net profit attributable to the equity shareholders / Weighted average number of Shares outstanding during the year | | |
| Book Value per Share (Rs.) | (Paid up Equity Share Capital + Reserver and Surplus + Other Equity) (excluding revaluation reserves) - Miscellaneous Expenditure not written off) / No. of Equity Shares | | |
| Return on Net worth (%) | Net Profit After Tax/ Average Net Worth | | |
| Debt- Equity Ratio | Total Debt/ Net Worth | | |
| The salient financial information of the Company extracted from the audit | | | |

consolidated financial statements for last three years being March 31, 2022, March 31, 2021 and March 31, 2020 and unaudited limited reviewed financial nths period ended December 31, 2022 are given below

| results for nine months perio | a ended Dece | 111061 31, 202 | • | INR millions) |
|--|---|---|------------------------------|---|
| Key Financials | For nine months ended December 31, 2022 | For the year ended March 31, 2022 | For the year ended March 31, | For the year ended March 31, 2020 |
| | (Limited Reviewed) | (Audited) | (Audited) | (Audited) |
| Revenue from Operations | 18,092 | 19,448 | 20,521 | 19,150 |
| Other Income | 756 | 990 | 1,036 | 1,074 |
| Total Income | 18,848 | 20,438 | 21,557 | 20,224 |
| Expenses (excluding finance costs & depreciation and amortisation and Exceptional Items) | 12,127 | 16,813 | 14,459 | 13,324 |
| Finance costs | 118 | 177 | 133 | 215 |
| Depreciation and amortisation expense | 1,228 | 1,426 | 1169 | 998 |
| Total Expenses | 13,473 | 18,416 | 15,761 | 14,537 |
| Profit before exceptional items and tax | 5,375 | 2,022 | 5,796 | 5,687 |
| Exceptional Items (Net) | - | - | - | - |
| Profit Before Tax, share of profit of an associate and tax) | 5,375 | 2,022 | 5,796 | 5,687 |
| Share of Profit of an associate and joint venture | - | - | - | - |
| Profit Before Tax | 5,375 | 2,022 | 5,796 | 5,787 |
| Income Tax Expenses | 980 | 322 | 1,372 | 1,106 |

| Profit Before Tax, share of profit of an associate and tax) | 5,375 | 2,022 | 5,796 | 5,687 |
|---|-------|-------|-------|-------|
| Share of Profit of an associate and joint venture | - | - | - | - |
| Profit Before Tax | 5,375 | 2,022 | 5,796 | 5,787 |
| Income Tax Expenses / (Credit) (including Deferred Tax) | 980 | 322 | 1,372 | 1,106 |
| Profit After Tax from continuing operation | 4,395 | 1,700 | 4,424 | 4,581 |
| Profit/(Loss) from discontinuing operation | - | - | - | - |
| Profit After Tax | 4,395 | 1,700 | 4,424 | 4,581 |
| Items not classified into profit and loss account | (147) | 404 | 125 | (65) |
| Items subsequently classified into profit and loss account | 176 | 93 | (38) | (80) |
| Total Comprehensive Income | 4,424 | 2,197 | 4,511 | 4,436 |
| Profit is attributable to | | | | - |
| - Owners of Parent | 4,424 | 2,197 | 4,496 | 4,463 |
| - Non-controlling interests | - | - | 15 | (27) |
| Equity Share capital | 365 | 365 | 365 | 364 |

45.917

46,282

1,045

42.271

42,636

4,040

Other Equity

capital loans

Total Debt

Net worth, excluding

extent not written off

revaluation reserves &

Misc. expenditures to the

Debt, excluding working

2,658 Continued on

40.851

41,216

37.371

37,735

3,142

- Figures have been extracted from Audited Consolidated Financial 8 Statements for the Financial Year ended on March 31, 2022
- Figures have been extracted from Audited Consolidated Financial Statements for the Financial Year ended on March 31, 2022, as the figures for the Financial Year ended on March 31, 2021 were regrouped / restated in the Audited Financial Statements for the Financial Year ended on March 31, 2022
- Figures have been extracted from Audited Consolidated Financial Statements for the Financial Year ended on March 31, 2021, as the figures for the Financial Year ended on March 31, 2020 were restated in the Audited Financial Statements for the Financial Year ended on March 31. 8.2.

Financial Ratios as per audited consolidated financial statements are as under

| Particulars | For nine months ended December 31, 2022 (Limited Reviewed) | For the year ended March 31, 2022 (Audited) | For the year ended March 31, 2021 (Audited) | For the year ended March 31, 2020 (Audited) |
|------------------------------------|---|--|--|--|
| Earnings per Share (Rs.) (Basic) | 24.08 | 9.32 | 24.20 | 25.33 |
| Earnings per Share (Rs.) (Diluted) | 24.08 | 9.32 | 24.16 | 25.26 |
| Book Value (Rs. per Share) | 253.52 | 233.60 | 226.04 | 207.26 |
| Return on Net worth (%) | 9.50% | 3.99% | 10.73% | 12.14% |
| Total Debt/ Net worth | 0.02 | 0.09 | 0.06 | 0.08 |

- Net worth = Total Equity Capital Redemption Reserve Capital Reserve -Amalgamation Reserve - Non-Controlling Interest
- Total Debt = Long Term Borrowings + Short Term Borrowings + Current Maturities of Long-Term Borrowings

| Key Ratios basis: | |
|---------------------------------|---|
| Earnings per Share- Basic (Rs.) | Net profit attributable to the parents of the company/ Weighted average number of Shares outstanding during the year |
| Book Value per Share (Rs.) | (Paid up Equity Share Capital + Reserves and Surplus +Other Equity) (excluding revaluation reserves) – Miscellaneous Expenditure not written off) / No. of Equity Shares Subscribed |
| Return on Net worth (%) | Net Profit After Tax / Net Worth |
| Debt- Equity Ratio | Total Debt/ Net Worth |

DETAILS OF ESCROW ACCOUNT

- In accordance with Regulation 20 of the Buyback Regulations and towards security for performance of its obligations under the Buyback Regulations the Company has entered into an escrow agreement dated March 8 2023 ("Escrow Agreement") with the Merchant Banker and HDFC Bank Limited ("Escrow Bank") pursuant to which the Company has opened an escrow account titled "NATCO PHARMA LTD BUYBACK ESCROW ACCOUNT" (the "Escrow Account"). The Company has authorized the Merchant Banker to operate the Escrow Account in compliance with the Buyback Regulations and the Escrow Agreement.
- The Company will deposit in the Escrow Account cash aggregating to INR 52,50,00,000 (Rupees Fifty Two Crores Fifty Lakhs only) being 25% of the Maximum Buyback Size ("Escrow Amount") in accordance with the Buyback Regulations.
- The funds in the Escrow Account may be released for making payment to the shareholders subject to at least 2.5% of the Maximum Buyback Size remaining in the Escrow Account at all points in time.
- The balance lying to the credit of the Escrow Account will be released to the Company on completion of all obligations in accordance with the Buyback Regulations.
- If the Company is not able to complete the Buyback equivalent to the Minimum Buyback Size, except for the reasons mentioned in the Buyback Regulations, the amount held in the Escrow Account (up to a maximum of 2.5% of the Maximum Buyback Size), shall be liable to be forfeited and deposited in the Investor Protection and Education Fund of SEBI, unless directed otherwise by SEBI.
- The Cash Escrow will be released in accordance with the Buyback 8.6.

FIRM FINANCING ARRANGMENTS

- The Company has identified and earmarked funds for the purpose of fulfilment of the obligations of the Company under the Buyback. Such earmarked funds, together with funds provided for escrow arrangements are in excess of the Buyback Size.
- Based on the resolution of the Board dated March 8, 2023, in this regard, and other facts / documents, Luharuka & Associates, Chartered Accountants (Membership Number: 021869, Firm Registration number 001882S, having its office at 5-4-187/3&4, 2nd Floor, Soham Mansion, M G. Road, Ranigunj, Secunderabad - 500 003, Telephone number 040-2754 2635, 2754 1015, have certified, vide their report dated March 8, 2023, that the Company has made firm financing arrangements for fulfilling the obligations under the Buyback.
- The Manager to the Buyback, having regard to the above, confirms that firm arrangements for fulfilling the obligations under the Buyback are in

LISTING DETAILS AND STOCK MARKET DATA

- 10.1. The Equity Shares of the Company are listed on BSE and NSE.
- 10.2. The high, low and average market prices in preceding three financial years (April to March period) and the monthly high, low and average market

prices for the six (6) months preceding the date of the Public Announcement from and the corresponding volumes on BSE and NSE is as follows:

| High | | | Low | Average | Total No. | | | |
|---------------|--|---|--|---|---|--|---|--|
| High (Rs.) | Date of High | gh No. of Equity Low Shares Traded (Rs.) Date of Low | | Date of Low | No. of Equity Shares Traded | Price (Rs.)* | of Equity Shares Traded | |
| | | | | | | | | |
| 1,188.95 | May 24, 2021 | 4,00,580 | 750.45 | February 24, 2022 | 18,451 | 927.94 | 57,10,723 | |
| 995.05 | September 28, 2020 | 1,11,166 | 491.90 | April 1, 2020 | 1,773 | 794.65 | 64,57,578 | |
| 737.80 | February 10, 2020 | 53,685 | 450.00 | March 25, 2020 | 2,984 | 566.84 | 71,32,158 | |
| | | | | | | | | |
| 660.00 | September 20, 2022 | 80,017 | 593.20 | September 28, 2022 | 16,734 | 618.02 | 9,47,366 | |
| 631.15 | October 6, 2022 | 7,901 | 582.75 | October 21, 2022 | 6,889 | 602.04 | 9,53,997 | |
| 635.25 | November 2, 2022 | 34,730 | 559.00 | November 30, 2022 | 16,899 | 586.70 | 3,58,459 | |
| 599.05 | December 6, 2022 | 24,455 | 548.00 | December 26, 2022 | 13,950 | 565.78 | 3,61,324 | |
| 570.40 | January 4, 2023 | 9,727 | 526.00 | January 25, 2023 | 8,322 | 545.28 | 1,78,328 | |
| 554.95 | February 20, 2023 | 27,664 | 502.00 | February 2, 2023 | 36,874 | 535.04 | 2,84,031 | |
| | 1,188.95 995.05 737.80 660.00 631.15 635.25 599.05 570.40 | High (Rs.) 1,188.95 May 24, 2021 995.05 September 28, 2020 737.80 February 10, 2020 660.00 September 20, 2022 631.15 October 6, 2022 635.25 November 2, 2022 599.05 December 6, 2022 570.40 January 4, 2023 | High (Rs.) Date of High No. of Equity Shares Traded 1,188.95 May 24, 2021 4,00,580 995.05 September 28, 2020 1,11,166 737.80 February 10, 2020 53,685 660.00 September 20, 2022 80,017 631.15 October 6, 2022 7,901 635.25 November 2, 2022 34,730 599.05 December 6, 2022 24,455 570.40 January 4, 2023 9,727 | High (Rs.) Date of High No. of Equity Shares Traded Low (Rs.) 1,188.95 May 24, 2021 4,00,580 750.45 995.05 September 28, 2020 1,11,166 491.90 737.80 February 10, 2020 53,685 450.00 660.00 September 20, 2022 80,017 593.20 631.15 October 6, 2022 7,901 582.75 635.25 November 2, 2022 34,730 559.00 599.05 December 6, 2022 24,455 548.00 570.40 January 4, 2023 9,727 526.00 | High (Rs.) Date of High No. of Equity Shares Traded Low (Rs.) Date of Low 1,188.95 May 24, 2021 4,00,580 750.45 February 24, 2022 995.05 September 28, 2020 1,11,166 491.90 April 1, 2020 737.80 February 10, 2020 53,685 450.00 March 25, 2020 660.00 September 20, 2022 80,017 593.20 September 28, 2022 631.15 October 6, 2022 7,901 582.75 October 21, 2022 635.25 November 2, 2022 34,730 559.00 November 30, 2022 599.05 December 6, 2022 24,455 548.00 December 26, 2022 570.40 January 4, 2023 9,727 526.00 January 25, 2023 | High (Rs.) Date of High No. of Equity Shares Traded Low (Rs.) Date of Low No. of Equity Shares Traded 1,188.95 May 24, 2021 4,00,580 750.45 February 24, 2022 18,451 995.05 September 28, 2020 1,11,166 491.90 April 1, 2020 1,773 737.80 February 10, 2020 53,685 450.00 March 25, 2020 2,984 660.00 September 20, 2022 80,017 593.20 September 28, 2022 16,734 631.15 October 6, 2022 7,901 582.75 October 21, 2022 6,889 635.25 November 2, 2022 34,730 559.00 November 30, 2022 16,899 599.05 December 6, 2022 24,455 548.00 December 26, 2022 13,950 570.40 January 4, 2023 9,727 526.00 January 25, 2023 8,322 | High (Rs.) Date of High No. of Equity Shares Traded Low (Rs.) Date of Low No. of Equity Shares Traded Average Price (Rs.)* 1,188.95 May 24, 2021 4,00,580 750.45 February 24, 2022 18,451 927.94 995.05 September 28, 2020 1,11,166 491.90 April 1, 2020 1,773 794.65 737.80 February 10, 2020 53,685 450.00 March 25, 2020 2,984 566.84 660.00 September 20, 2022 80,017 593.20 September 28, 2022 16,734 618.02 631.15 October 6, 2022 7,901 582.75 October 21, 2022 6,889 602.04 635.25 November 2, 2022 34,730 559.00 November 30, 2022 16,899 586.70 599.05 December 6, 2022 24,455 548.00 December 26, 2022 13,950 565.78 570.40 January 4, 2023 9,727 526.00 January 25, 2023 8,322 545.28 | |

Note: High, Low and Average price for the period are based on closing prices

*Average price is the arithmetical average of closing prices during the said period

NSF:

| | | High | Low | | Low | | Average | Total No. of | |
|---------------------------------|---------------|--|--------------------------------|--------|--------------------|--------------------------------|-----------------|-------------------------|--|
| Period | High (Rs.) | Date of High | No. of Equity Shares Traded | | | No. of Equity Shares Traded | Price (Rs.)* | Equity Shares Traded | |
| Preceding 3 years | , | | | | | | | , | |
| April 1, 2021 to March 31, 2022 | 1189.00 | July 6, 2021 | 7,18,151 | 751.90 | February 24, 2022 | 5,67,046 | 928.15 | 9,96,80,564 | |
| April 1, 2020 to March 31, 2021 | 996.00 | September 20, 2020 & December 7, 2020 | 24,62,649 & 21,43,481 | 491.00 | April 1, 2020 | 46,100 | 794.86 | 12,08,29,278 | |
| April 1, 2019 to March 31, 2020 | 738.10 | February 10, 2020 | 7,35,852 | 402.55 | March 25, 2020 | 1,53,544 | 567.02 | 4,48,86,522 | |
| Preceding 6 months | | | | | | | | | |
| September 2022 | 660.00 | September 20, 2022 | 1658420 | 592.45 | September 28, 2022 | 3,02,370 | 617.74 | 1,02,29,263 | |
| October 2022 | 631.50 | October 6, 2022 | 1,83,364 | 582.00 | October 21, 2022 | 1,50,897 | 602.11 | 42,03,657 | |
| November 2022 | 635.65 | November 2, 2022 | 3,63,627 | 545.00 | November 14, 2022 | 8,01,241 | 586.57 | 60,61,517 | |
| December 2022 | 600.00 | December 6, 2020 | 5,61,027 | 547.50 | December 26, 2022 | 2,83,452 | 565.78 | 55,57,035 | |
| January 2023 | 570.00 | January 4, 2023 | 1,16,400 | 526.10 | January 25, 2023 | 72,366 | 545.36 | 28,02,413 | |
| February 2023 | 555.00 | February 20, 2023 | 3,34,247 | 502.00 | February 2, 2023 | 8,23,327 | 534.88 | 42,30,059 | |

Source: www.nseindia.com

Note: High, Low and Average price for the period are based on closing prices

*Average price is the arithmetical average of closing prices during the said period

10.3. Notice of the Board Meeting convened to consider the proposal of the Buyback was given to BSE and NSE on March 2, 2023. The Board, at its meeting held on March 8, 2023 approved the proposal for the Buyback at a maximum price of Rs. 700/- (Rupees Seven Hundred only) per Equity Share and the intimation was sent to BSE and NSE on the same day. The high, low and closing market price of the Equity Shares on BSE and NSE, during this period, are summarised below.

| Event | Date | BSE | | | NSE | | |
|---|---------------|------------|-----------|---------------|------------|-----------|---------------|
| Event | Date | High (Rs.) | Low (Rs.) | Closing (Rs.) | High (Rs.) | Low (Rs.) | Closing (Rs.) |
| One day prior to the Notice of the Board Meeting to consider the proposal of the Buyback was given to the Stock Exchanges | March 1, 2023 | 548.25 | 537.35 | 538.65 | 545.00 | 537.25 | 538.70 |
| Day on which Notice of the Board Meeting to consider the proposal of the Buyback was given to the Stock Exchanges | March 2, 2023 | 557.25 | 537.00 | 553.60 | 557.70 | 536.45 | 553.20 |
| One trading day post the Notice of the Board Meeting to consider the proposal of the Buyback was given to the Stock Exchanges | March 3, 2023 | 578.70 | 560.00 | 562.10 | 579.90 | 559.60 | 562.30 |
| Board Meeting Date | March 8, 2023 | 580.00 | 563.50 | 568.00 | 580.00 | 563.10 | 569.10 |

Source: www.bseindia.com & www.nseindia.com

11 PRESENT CAPITAL STRUCTURE AND SHAREHOLDING PATTERN

11.1. The capital structure of the Company as on the date of this Public Announcement, and the indicative capital structure of the Company post

| and demplotion of the Day salet to det to the Delott | | | | | | |
|---|--|---|--|--|--|--|
| Particulars | (As on the date of this Public Announcement) (In Rs. million) | (Post completion of the Buyback)* (In Rs. million) | | | | |
| Authorised share capital: 200,000,000 Equity Shares of Rs. 2/- each | 400 | 400 | | | | |
| Issued, subscribed and fully paid-up share capital: 182,557,165 Equity Shares of Rs. 2/- each Post Buyback – 179,557,165* Equity Shares of Rs. 2/- each | 365 | 359 | | | | |

*Note: Assuming that the indicative Maximum Buyback Shares are bought back. However, the post Buyback issued, subscribed and paid-up capital may differ depending upon the actual number of Equity Shares bought back.

- 11.2. As on the date of this Public Announcement, there are no Equity Shares which are partly paid-up, or with call-in-arrears and there are no outstanding instruments convertible into Equity Shares.
- 11.3. The shareholding pattern of the Company as on March 8, 2023 (pre-Buyback) and the proposed shareholding pattern of the Company post the completion of the Buyback is given below:

| | Pre-Buyb | ack | Post Buyb | ack* |
|---|-------------------------|--------------------------|-------------------------|--------------------------|
| Shareholder | No. of Equity Shares | % of Equity Shares | No. of Equity Shares | % of Equity Shares |
| (A) Promoter & Promoter Group | 8,91,20,575 | 48.82 | 8,91,20,575 | 49.63 |
| (B) Public | 9,34,36,590 | 51.18 | | |
| (C1) Shares underlying DRs | - | - | | |
| (C2) Shares held by Employee Trust | - | - | 9,04,36,590 | 50.37 |
| (C) Non-Promoter -Non- Public (C =C1+C2) | - | - | | |
| Grand Total (A+B+C) | 18,25,57,165 | 100.00 | 17,95,57,165 | 100.00 |

Assuming that the indicative Maximum Buyback Shares are bought back. However, the shareholding post completion of the Buyback may differ depending upon the actual number of Equity Shares bought back in the Buyback.

- 11.4. As per Regulation 16(ii) of the Buyback Regulations, the Buyback shall not be made from the promoter and members of the promoter group and persons in control of the Company. Further, as per Regulation 24(i)(e) of the Buyback Regulations, the promoter and members of the promoter group of the Company and their associates have not dealt in the Equity Shares or other specified securities of the Company either through the Stock Exchanges or off-market transactions (including inter-se transfer of Equity Shares among the promoters and members of the promoter group of the Company) from the date of the Board Meeting till the date of the Public Announcement and shall not deal in the Equity Shares or other specified securities of the Company either through the stock exchanges or off-market transactions (including inter-se transfer of Equity Shares among the promoters and members of the promoter group of the Company) from the date of the Public Announcement till the completion of the Buyback.
- 11.5. For the aggregate shareholding of the promoters and members of the promoter group of the Company as on the date of the Board Meeting i.e. March 8, 2023, please refer to Paragraph 6.1 of Part A. For the details of the transactions undertaken by the promoter and members of the promoter group of the Company, please refer to Paragraph 6.4 of Part A.
- 11.6. While the promoters and members of the promoter group of the Company are not eligible to participate in the Buyback, depending on the number of Equity Shares bought back by the Company, their effective shareholding percentage in the Company, will increase consequent to the buyback Any increase in the percentage holding/voting rights of the promoter and members of the promoter group is not an active acquisition and is incidental to the Buyback and falls within the limits prescribed under the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011,

MANAGEMENT DISCUSSION AND ANALYSIS ON THE LIKELY 17 IMPACT OF THE BUYBACK ON THE COMPANY

- 12.1. This Buyback is expected to achieve the objective of returning surplus funds to the shareholders, optimizing the capital structure, improving return on equity through distribution of surplus funds, improving earnings per share by reduction in equity base and increasing shareholders' value in the long term. The Buyback size being a small part of the existing surplus funds is not likely to cause any material impact on the profitability / earnings of the Company except a reduction in the income, which the Company could have earned as a return on the investment on the amount to be deployed towards Buyback. The Buyback may lead to reduction in outstanding Equity Shares, improvement in 'earnings per share' and enhanced return on equity, assuming that the Company would earn similar profits as in the
- 12.2. The amount required by the Company for the Buyback (including the Transaction Costs) will be funded out of the free reserves and/or such other sources of the Company as may be permitted by the Buyback Regulations and the Companies Act and on such terms and conditions as the Board may deem fit.
- 12.3. Pursuant to Regulation 16(ii) of the Buyback Regulations, the promoters and members of the promoter group and persons in control of the Company shall not participate under the Buyback. The Buyback of Equity Shares will not result in a change in control or otherwise affect the existing management structure of the Company 12.4. Consequent to the Buyback and based on the number of Equity Shares
- bought back from the shareholders excluding the promoter and the members of the promoter group of the Company, the shareholding pattern of the Company would undergo a change. Pursuant to Regulation 16(ii) of the Buyback Regulations, the promoter and promoter group and the persons in control of the Company are not entitled to participate under the Buyback. The Buyback of Equity Shares will not result in a change in control or otherwise affect the existing management structure of the Company and will not result in the public shareholding falling below 25% of the total fully paid-up Equity Share capital of the Company 12.5. As required under Section 68(2)(d) of the Companies Act, the ratio of the
- aggregate of secured and unsecured debts owed by the Company shall not be more than twice the paid-up Equity Share capital and free reserves post the Buyback.

13 STATUTORY APPROVALS

- 13.1. Pursuant to Sections 68, 69 and 70 and all other applicable provisions of the Act and applicable rules thereunder and the provisions of the Buyback Regulations and the Articles of Association of the Company, the Company has obtained the Board approval as mentioned above
- 13.2. The Buyback from each shareholder is subject to all statutory consents and approvals as may be required by such shareholder under applicable laws and regulations. The shareholders shall be solely responsible for obtaining all such statutory consents and approvals (including, without limitation the approvals from the Reserve Bank of India and / or SEBI, if any) as may be required by them in order to sell their Equity Shares to the Company pursuant to the Buyback. Shareholders would be required to provide copies of all such consents and approvals obtained by them to the Company's Broker
- 13.3. The shareholders shall be solely responsible for determining the requirements for, and obtaining all such statutory consents and approvals under the provisions of the Companies Act, the Buyback Regulations, Foreign Exchange Management Act, 1999 ("FEMA") (including, without limitation the approvals from the Reserve Bank of India and/or the SEBI, if any) as may be required by them in order to sell their Equity Shares to the Company pursuant to the Buyback. Shareholders would be required to provide copies of all such consents and approvals obtained by them to the Company's Broker.
- 13.4. To the best of the knowledge of the Company, no other statutory approvals are required by it for the Buyback as on the date of this Public Announcement. Subject to the obligation of the shareholders to obtain the consents and approvals necessary for transfer of their Equity Shares to the Company as set out in Paragraphs 13.3 of Part B above, the Company shall obtain such statutory approvals as may be required, from time to time, if any, for completion of the Company's obligations in relation to the Buyback.

14 COLLECTION AND BIDDING CENTRES

The Buyback will be implemented by the Company by way of open market purchases through the Stock Exchanges using their nationwide trading terminals. Therefore, the requirement of having collection and bidding centers is not applicable.

15 COMPLIANCE OFFICER

The Company has designated the following official as the Compliance Officer for the Buyback:

Name

: Chekuri Venkat Ramesh

Designation: Company Secretary and Compliance Officer : NATCO House, Road No. 2, Banjara Hills, Hyderabad- 500034, Telangana, India

:040 23547532

Email ID : venkatramesh.ch@natcopharma.co.in

In case of any clarifications or to address investor grievance, the Shareholders may contact the Compliance Officer, from Monday to Friday between 10 a.m. to 5 p.m. Indian Standard Time on all working days except Saturdays, Sundays and public holidays, at the above-mentioned address.

REGISTRAR TO THE BUYBACK AND INVESTOR SERVICE CENTER

The Company has designated the following as Investor Service Center for the Buyback who is also the registrar & transfer agent to the Buyback ("Registrar"):



Name: Venture Capital and Corporate Investments Private Limited Address: 12-10-167, Bharatnagar, Hyderabad -500018,

Andhra Pradesh, India Tel: 040 23818475

Contact Person : Mr. P V Srinivas Email ID: pvsrinivas@vccipl.com

Investor Grievance E-mail : investor.relations@vccipl.com

Website: https://www.vccipl.com

SEBI Registration Number: INR000001203

Validity Period : Permanent CIN: U65993TG1986PTC006936

In case of any query, the Shareholders may also contact the Registrar to the Buyback, from Monday to Friday between 10:00 a.m. to 5:00 p.m. on all working days except Saturdays, Sundays and public holidays at the

MERCHANT BANKER / MANAGER TO THE BUYBACK

The Company has appointed the following as the Merchant Banker $\ensuremath{\textit{I}}$ Manager to the Buyback:



Name: DAM Capital Advisors Limited

Address: One BKC, Tower C, 15th Floor Unit No. 1511, Bandra Kurla Complex Bandra (East), Mumbai - 400 051 Maharashtra, India Tel: +91 22 4202 2500

Fax: +91 22-4202 2504 Contact Person: Chandresh Sharma

Email: natco.buyback@damcapital.in Website: www.damcapital.in SEBI Registration Number: MB/INM000011336

Validity Period : Permanent CIN: U99999MH1993PLC071865

DIRECTORS' RESPONSIBILITY STATEMENT

As per Regulation 24(i)(a) of the Buyback Regulations, the Board of Directors accepts full and final responsibility for all the information contained in this Public Announcement and any advertisements, circulars, brochures, publicity materials etc. which may be issued in relation to the Buyback and confirms that the information in such documents contain and will contain true, factual and material information and does not and will not contain any misleading information. This Public Announcement is issued under the authority of the Buyback Committee in terms of the resolution dated March 8, 2023.

For and on behalf of the Board of Directors of

Natco Pharma Limited

| Sd/- | Sd/- | Sd/- |
|---|---|---|
| /.C. Nannapaneni Managing Director DIN: 00183315 | Rajeev Nannapaneni Director & Chief Executive Officer DIN: 00183872 | Chekuri Venkat Ramesh Company secretary and Compliance Officer ICSI Membership Number: A41964 |
| | | |

Date: March 9 2023 Place: Hyderabad